

(b) As the Central Secretariat Clerical Service was decentralised with effect from 1-11-62, the requisite information is not readily available and will have to be collected.

(c) After decentralisation, it is for the cadre authorities to review and re-fix the authorised permanent strength of each grade annually and make confirmations against such fixed strength in accordance with the provisions of the Central Secretariat Clerical Service Rules 1962.

Seniority Rules

**1648. Shri Mohammad Elias:
Shri Warior:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that in the Central Secretariat Service the seniority rules are so framed as to place officials with longer years of service in the grade junior to the direct recruits with lesser years of service in the grade, thereby placing the former in a disadvantageous position from the point of future promotions;

(b) if so, whether Government consider it just and fair to discriminate between departmental promotees and the direct recruits for a grade of service who are both selected because of their suitability for the post; and

(c) the steps Government propose to take to redress the grievances of thousands of departmental promotees in this respect?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) to (c). It is a well recognised principle that:—

- (i) All permanent employees rank senior to all temporary employees;
- (ii) The relative seniority of persons appointed to a grade by competitive examination or selection would be governed by their order of merit;

(iii) The seniority of temporary employees on confirmation should be according to the order of confirmation; and

(iv) The seniority of direct recruits vis-a-vis departmental candidates should be regulated by rotation according to the quotas fixed for direct recruitment/promotion.

Substantive vacancies in a grade are allotted to direct recruits and promotees in rotation in the proportion prescribed for these categories under the rules and the seniority of persons so appointed is also regulated in that order. Once the need for direct recruitment in a grade is accepted, regulation of seniority in the above manner is considered to be the only fair and equitable method.

Central Secretariat Clerical Service

**1649. Shri Warior:
Shri Daji:
Shri Eswara Reddy:
Shri Vasudevan Nair:**

Will the Minister of Home Affairs be pleased to state:

(a) whether he has received complaints from some Employees' Associations and Members of Parliament that out of 209 permanent posts of Grade II of the Central Secretariat Clerical Service as on the 1st May, 1957 which were reserved for the employees of the subordinate offices, only 135 posts were eventually utilised for their confirmation and the remaining 74 posts were utilised for the confirmation of persons belonging to the general quota of the 1st May, 1959 by the Ministry of Home Affairs; and

(b) if so, the steps taken to remove this grave injustice to the employees, and also the steps proposed to be taken to ensure that such cases do not occur again?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). A statement is

laid on the Table of the House [Placed in Library. See No. LT-5283/65].

Abolition of the Post of U.D.C. in the Central Secretariat Offices

1650. **Shri Warrior:**

Shri Daji:

Shri S. M. Banerjee:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Maxwell Committee, the First Pay Commission and the Second Pay Commission had all recommended the abolition of the posts of Upper Division Clerk in the Central Secretariat Offices as it was redundant to the requirements of the Secretariat; and

(b) if so, the reasons for continuing this post in the Central Secretariat Offices in spite of the very clear and positive recommendations of the above high-powered bodies?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-5284/65].

Recruitment of Adivasis as Home Guards

1651. **Shri H. C. Soy:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Adivasi youngmen of Chhota Nagpur region in Bihar and adjacent regions are capable of being good jungle scouts in hilly regions with their traditional bows and arrows; and

(b) if so, the steps proposed to be taken to equip the Home Guards of the region with bows and arrows in addition to rifles and guns?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) No such proposal has so far been received from the State Governments concerned.

Facilities to Detenus in Kerala

1652. **Shri Vasudevan Nair:**
Shri Warrior:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether journals like "New Age" and "People's Democracy" are refused to be supplied to the detenus in Kerala; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). In pursuance of the State Government's orders dated the 31st August, 1965 prohibiting supply of party literature to the detenus, the supply to the detenus of the journals mentioned was discontinued after 31st August, 1965 by the Jail authorities.

The Government have, however, since revised their orders and these periodicals, being in lawful circulation, are now being supplied to the detenus at their cost.

D.A. to Kerala Government Employees

1653. **Shri Vasudevan Nair:**
Shri Warrior:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether the Kerala Government have announced the new D.A. rates for their employees;

(c) if so, the details thereof; and

(c) whether there is any proposal to convert part of the increased Dearness Allowance into Defence Bonds?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) The State Government have, as recommended by the Pay Commission, adopted the following D.A. rates